GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:2645 ANSWERED ON:10.08.2010 POLICY FOR ORGANISING NATIONAL GAMES Tudu Shri Laxman;Venugopal Shri K. C.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has prepared any policy to organise National Games (NG) in different States of the country;

(b) if so, the details thereof and the number of States where NG have not been organised so far alongwith the reasons therefor and reaction of the Government thereto;

(c) the number of States which have necessary sports infrastructure for organising NG, State-wise;

(d) the extent to which the Government may assist the States which do not have adequate sports infrastructure for conducting the such Games;

(e) the steps taken by the Government to encourage all States for organising National Games in their States;

(f) whether the Government has assessed the preparations for forthcoming National Games; and

(g) if so, the details thereof alongwith the funds allocated and released by the Government for the purpose?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): National Games are allotted by the Indian Olympic Association (IOA) through bidding process. In case of more than one bidders, the Host State is selected through voting process in the General Assembly of the IOA. After allotment, the responsibility for conduct of National Games is that of the concerned State Government. So far, after independence, the National Games have been held in the States of Uttar Pradesh (1948), Tamilnadu (1952), Madhya Pradesh (1953), Delhi (1954), Punjab (1956), Orissa (1958), Delhi (1960), Madhya Pradesh (1962), West Bengal (1964), Karnataka (1966), Tamilnadu (1968), Orissa (1970), Andhra Pradesh (1979), Delhi (1985), Kerala (1987), Maharashtra (1994), Karnataka (1997), Manipur (1998), Punjab (2001), Andhra Pradesh (2002) and Assam (2007). IOA has allotted 34th, 35th, 36th & 37th National Games to the States of Jharkhand, Kerala, Goa and Chhatisgarh respectively.

(c) to (e): Although allotment of National Games to States is done by IOA, the Ministry has advised IOA to satisfy itself regarding the ability of the Host State to finance and organize the Games, including availability of related infrastructure, before allotting the Games. Ministry has also observed that States first bid for the National Games and then approach the Government of India for central assistance for the creation of games infrastructure. With a view to ensuring that proper planning precedes the hosting of such events, the Ministry has written to States to seek prior approval of the Ministry of Youth Affairs & Sports before bidding for the National Games to be eligible for central assistance.

(f): Once allotted, the responsibility for conduct of the National Games is that of States. However, when the States approach the Central Government for financial assistance for creation of sports infrastructure and for conduct of National Games, the proposals of States are examined on merits.

(g): Planning Commission has provided an assistance of Rs.67 crore to the State Government of Jharkhand as ACA towards creation of sports facilities and conduct of 34th National Games and also sanctioned ACA of Rs.110 crore to the State of Kerala for the 35th National Games. Further, an amount of Rs.20 crore has been earmarked during Annual Plan 2010-11 for modernizing and renovation of Sports Authority of India Centres in Kerala which will be used as venues during 35th National Games.